

State vs. Harish @Golu
FIR No. 450/20
PS: Farsh Bazar
U/S: 33 D.E. ACT

21.12.2020

Present: Ld.APP for the State is stated to be available through Webex.

An application has been received through e-mail on behalf of accused/applicant to release his jamatalashi articles.

Report of IO received. Perused.

It is stated in the report that IO has no objection if the articles seized as per personal search memo be released to the applicant. Application is allowed and jamatalashi articles as mentioned in personal search memo be released to the applicant/rightful claimant.

Application stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
21.12.2020

State vs. Not Known
FIR No. 030729/20
PS:Harsh Vihar
U/S: 379/411 IPC

21.12..2020

Present: Ld.APP for the State is stated to be available through Webex.

An application has been moved on behalf of applicant to release the case property i.e. vehicle bearing no. DL-7SBT 6742 on superdari through e-mail.

Reply of IO perused. IO has stated in his reply that he has no objection to the release. Hence, arguments are being dispensed with.

In view of above-mentioned, the case property i.e. vehicle bearing no. DL-7SBT 6742 be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of Manjeet Singh vs State 214 (2014) DLT 646 for the purpose of secondary evidence and obtained the signatures of accused, if arrested.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The application stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)

MM-2/Shahdara/KKD/Delhi

21.12.2020

State vs. Gulfam
FIR No.937/20
PS:Harsh Vihar
U/S: 392/34 IPC

21.12..2020

Present: Ld.APP for the State is stated to be available through Webex.

An application has been moved on behalf of applicant to release the case property i.e. vehicle bearing no. DL-5SCM 8385 on superdari through e-mail.

Reply of IO perused. IO has stated in his reply that he has no objection to the release. Hence, arguments are being dispensed with.

In view of above-mentioned, the case property i.e. vehicle bearing no. DL-5SCM 8385 be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of Manjeet Singh vs State 214 (2014) DLT 646 for the purpose of secondary evidence and obtained the signatures of accused, if arrested.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The application stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)

MM-2/Shahdara/KKD/Delhi

21.12.2020

FIR No.43999/19
State Vs. Unknown
PS Farsh Bazar
u/s 378 IPC

21.12.2020

An application for release of vehicle bearing No.DL-8CCY-900 is filed by the Authorised Representative of AIG General Insurance Co. Ltd.

Present: Ld. APP for the State through VC.

Counsel for applicant.

Reply of hte application has been filed by the IO. Perused.

As per the reply, the IO has no objection for releasing the vehicle to the AR of the applicant.

I have heard the applicant & perused the record.

It is submitted by the counsel for applicant that the applicant is an insurance company who has already released the claim qua the insured vehicle in favour of the registered owner and the registered owner has ceded all his rights qua the insured vehicle in favour of the applicant. Accordingly this application for the release of the vehicle has been filed before this court by the applicant i.e. AIG General Insurance company. The relevant documents including the copy of subrogation letter has also been placed on record.

In view of the submissions made and considering the documents on record, I find no legal impediments of release the vehicle in favour of the applicant.

Hence, the case property i.e. vehicle bearing no. DL-8CCY-900 be released to the Authority Representative of AIG General Insurance Co. Ltd. for disposal with the liberty to sell, after proper verification and on preparing the punchnama as per the direction of the Hon'ble High Court of Delhi in Manjit Singh Vs. State in CrI. MC No. 4485/13 dated 10.09.2014.

All the guuidelines laid down in the said judgment be strictly complied with.

The application stands disposed of accordingly.

Copy of order be given dasti as prayed for.

(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
21.12.2020

FIR No.304/20
State Vs. Kunal Gupta
PS Farsh Bazar

21.12.2020

Present: Ld. APP for the State.
Ld. Counsel for applicant.

An application was received on behalf of the accused for seeking exchange of surety papers from FDR to RC.

IO has filed the verification report. As per report, the RC of car bearing no. DL10CN7839 has been verified. The address of the surety had already been verified.

Considering the submissions, the RC of the vehicle is accepted for the purpose of surety and the FDR if already on record be released, any endorsement if made stands cancelled.

Fresh bail bond furnished and accepted. Present application stands disposed of accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
21.12.2020

STATE VS Unknown
Complaint No. 89570062002302
PS Farsh Bazar

21.12.2020

Present:-

An application for knowing the status report received through e-mail id.

Let reply be called from concerned IO/SHO for 08/01/2021

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ajeet Narayan)
MM-02/S hahdara/KKD/Delhi
21.12.2020

FIR No.969/20
State Vs. Rohit @ Rinku
PS Harsh Vihar
u/s 392/394/34 IPC

21.12.2020

Present: Ld. APP for the State.
Ld. Counsel for accused.

This is an application u/s. 437 Cr.P.c filed on behalf of applicant / accused namely Rohit @ Rinku for grant of bail.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed reply. As per reply, there is no recovery effected in this matter till date and co-accused have not been arrested, the accused has previous involvement in large number of cases and serious allegations are involved in this case.

On the other hand, Ld. APP for the State has opposed the bail application submitting that allegations are serious in nature.

Heard. Record perused.

Considering the facts and circumstances of this case, this case involves section 394 IPC prescribing life imprisonment which is hit by section 437 (I) IPC. Also, the accused is involved in many similar or grave offences. No recovery has been made in this case. Co-accused are yet to be arrested. Hence, this court does not deem it fit to grant bail to the accused. Accordingly, bail application is dismissed.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
21.12.2020

FIR No.297/19
State Vs. Sandeep Chauhan
PS Farsh Bazar

21.12.2020

Present: Ld. APP for the State through VC.

Ld. Counsel for applicant.

At this stage, learned counsel for applicant submits that he wants to withdraw the present application.

Heard.

In view of the submissions, the present application stands dismissed as withdrawn. Same stands disposed of accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
21/12.2020